

**IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH 'F': NEW DELHI
(Through Video Conferencing)**

**BEFORE SHRI R.K. PANDA, ACCOUNTANT MEMBER AND
SHRI K.N. CHARY, JUDICIAL MEMBER**

ITA No.907/Del/2020

Assessment Year : 2015-16

M/s Intertouch Office Systems, E-30, Lajpat Nagar 1, South Delhi PAN-AAEFI6747A	Vs.	ACIT, Circle-54(1), New Delhi
(Appellant)		(Respondent)

Appellant by : None

Respondent by : Shri. M. Baranwal, Sr. DR

Date of hearing : **19.02.2021**

Date of pronouncement : **19.02.2021**

ORDER

PER R.K. PANDA, AM:

This appeal by the assessee for the assessment year 2015-16 is directed against the order of learned CIT(A), New Delhi dated 29.11.2019.

2. None appeared on behalf of the assessee at the time of Virtual Hearing before us. The assessee, vide its letter dated 16.02.2021, received through email, has requested for withdrawal of the appeal filed by him and stated that the assessee has opted to settle the dispute relating to the tax arrears for the

assessment year under consideration under the Vivad Se Vishwas Scheme, 2020. A certificate to this effect under Section 5(1) of The Direct Tax Vivad Se Vishwas Act, 2020 has also been filed.

3. Learned Senior DR has no objection.
4. In view of the above, we accept the request of the assessee.
5. In the result, the appeal of the assessee is dismissed.

Above decision was announced on conclusion of Virtual Hearing on 19.02.2021.

Sd/-
(K.N. CHARY)
JUDICIAL MEMBER

Sd/-
(R.K. PANDA)
ACCOUNTANT MEMBER

sh

Copy forwarded to: -

1. Appellant
2. Respondent
3. CIT
4. CIT(A)
5. DR, ITAT

By Order

Assistant Registrar